

Format of Disclosure of Assets
(in terms of the Resolution adopted in the Full Court Meeting
of Supreme Court of India held on May 7, 1997)

Name of Judge: **Hon'ble Mrs. Justice Gyan Sudha Misra**

Name of Spouse: **Mr. S.K. Jha**

S. No.	Items	Description	Particulars/Value		Remarks
			(A) Self	(B) Spouse	
I	Landed Property	(a) Flat	Original allottee of one flat measuring 1000 sq.ft. In Supreme Enclave, Mayur Vihar, Phase-I, New Delhi. Purchased it jointly with spouse in 1987 for a sum of approximately Rs.5 lacs.	Nil	
		(b) Building	Nil	Nil	
		(c) Other landed property	Purchased one residential plot measuring approximately 241 sq.yds. in Faridabad in open auction held by Urban Improvement Company which is a semi-govt. Organization in the year 1991 for a sum of Rs.6 lacs.	One Office space measuring 212 sq.ft. in Rani Bagh, New Delhi purchased for a sum of Rs. Four lacs in the year 1999. One unregistered residential plot measuring	

				<p>approximately 437 sq.yds. in Faridabad (Haryana) through Urban Improvement Company. Purchased in the year 2000 for a sum of Rs. 8 lacs.</p> <p>Undivided share in joint family property situated in the district of Dhanbad/Bokaro (Jharkhand).</p>	
II	Securities and Investments	(a) Shares & Mutual Funds	Nil.	Nil	
		(b) Fixed Deposits	<p>Company Fixed Deposits Rs. Five lacs approximately.</p> <p>Amount received as arrears of VIth Pay Commission & deposited in Savings Bank Account of SBI.</p>	Nil	
		Bonds	Nil	Nil	
		Debentures	Nil	Nil	
		(c) PPF	Rs. Three lacs	Three lacs	

III	Other assets/Movables	(a) Jewellery	Stridhan property - one gold set received at the time of wedding, a few gold rings and a pair of gold bangles.	Nil	
		(b) Vehicles	Nil	One Maruti Car 800 1996 model.	
IV	Liabilities	(a) Loans	Guarantor for education loan of my daughter.		
		(b) Mortgages	Nil		
		(c) Overdrafts	Nil		
		(d) Unpaid bills	Nil		
		(e) Any other Liabilities	Two daughters to be married. Residential house to be built for post retirement.		